

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

original Application No. 1219 of 2001.

this the 2nd day of November 2001.

HON'BLE MR. RAFIQ UDDIN, MEMBER (J)

Abdul Karim, aged about 75 years, S/o late Sri Peer Mohd.  
R/o Civil Lines, near Sadan Shah Dargah, Lalitpur.

Applicant.

By Advocate : Sri U Nath for Sri R.K. Nigam.

Versus.

1. Union of India through General Manager, Central Railway, Mumbai CST.
2. Chief Personnel Officer, Central Railway, Mumbai CST
3. Divisional Railway Manager, Central Railway, Jhansi.

Respondents.

By Advocate : Sri K.P. Singh.

ORDER (ORAL)

The applicant-Abdul Karim has filed this O.A. seeking directions to the respondents to grant him **ex-gratia** pension as provided under the Railway Rules & Regulations and Railway Board's circulars issued from time to time.

2. The applicant claims that while he was working at Datia Railway Station in Jhansi Division under the respondent no.2 namely Chief Personnel Officer, Central Railway, Mumbai CST, was ~~debarred~~ retired from service on 26.6.1972 as Cabinman on account of medically unfitness.
3. It appears that the applicant submitted his claim before the authorities on 16.4.98. The D.R.M., Central Railway, Jhansi vide his reply dated 21.9.98 asked

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the applicant to submit proof of payment made to him by Senior DAO at the time of his retirement because there were certain discrepancies in proof submitted by the applicant. It is stated that the applicant submitted an affidavit on 24.11.98 and also a reminder on 7.2.2001, but no action has been taken by the respondents, hence this O.A.

4. It has been contended by the learned counsel for the respondents before me that the applicant was required to submit the proof of payment received by him at the time of his retirement, which he has not done, hence no action has been taken by the respondents on his claim.

5. The O.A. is, therefore, disposed of with the direction to the applicant to submit the documents/papers required by the DRM (P), Central Railway, Jhansi vide his letter dated 21.9.98, thereafter the respondents shall dispose of his claim within a period of three months from the date of receipt of such details submitted by the applicant, by a reasoned and speaking order. There shall be no order as to costs.

*Ranjan*  
MEMBER (J)

GIRISH/-